

**PROGRESS REPORT OF FIVE YEAR PLAN
AND REPORT OF COMMUNITY PROJECTS
ADMINISTRATION**

The Minister of Planning and Irrigation and Power (Shri Nanda): I beg to lay on the Table a copy of each of the following papers:

- (i) Five Year Plan—Progress Report for 1951-52 and 1952-53. [Placed in Library, See IV. A.2.(15).]
- (ii) Report of the Community Projects Administration for 1952-53. [Placed in Library. See IV. F. 41(a).]

VOLUNTARY SURRENDER OF SALARIES

The Deputy Minister of Finance (Shri M. C. Shah): I beg to lay on the Table.....

Mr. Deputy-Speaker: Order, order, please. It is now two or three minutes since the statement was made. Still hon. Members are talking in groups. I will ask those hon. Members to kindly go into the lobby and talk, not here. I will have to take more severe action; but today is the last day of the session and I do not want to do anything.

Shri M. C. Shah: I beg to lay on the Table a copy of the statement containing information promised in reply to unstarred question No. 686, asked on the 24th March, 1953 regarding voluntary surrender of salaries. [See Appendix XII, annexure No. 23.]

**STATEMENTS SHOWING ACTION TAKEN BY
GOVERNMENT ON ASSURANCES, PROMISES
ETC. GIVEN DURING SESSIONS**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:

- (1) Supplementary Statement No. I .. Third session, 1953 of the House of the People [See Appendix XIV, annexure No.2.]
- (2) Supplementary Statement No. II .. Second session, 1952 of the House of the People. [See Appendix XIV, annexure No. 3.]
- (3) Supplementary Statement No. III .. First session, 1952 of the House of the People. [See Appendix XIV, annexure No. 4.]
- (4) Supplementary Statement No. VI. .. Third Session (Second part) of Provisional Par-

liament, 1951.
[See Appendix XIV, annexure No. 5.]

**NOTIFICATIONS AMENDING CENTRAL
EXCISES RULES, 1944**

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944:

- (1) Central Excises Notification No. 9, dated the 7th March, 1953.
- (2) " " " No. 11, dated the 15th April, 1953.
- (3) " " " No. 13, dated the 8th April, 1953.
- (4) " " " No. 14, dated the 15th April, 1953. [Placed in Library. See No. S-74/53.]

**CORRECTIONS TO A STARRED QUESTION
re ROLLING STOCK FROM JAPAN**

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy of the statement correcting the reply given to supplementary to Starred Question No. 1266 asked on the 27th June, 1952.

STATEMENT

In reply to Shri T. S. A. Chettiar's question asked on 27th June, 1952 as supplementary to the starred question No. 1266 by Pandit Munishwar Datt Upadhyay, substitute "ten Metre Gauge Passenger Bogle Underframes" for "ten locomotives".

Mr. Deputy-Speaker: The time for voting for the Public Accounts Committee and the Estimates Committee was fixed till 11 o'clock. In view of the fact that a number of hon. Members have been engaged here, I extend the time till 12 o'clock.

ESTATE DUTY BILL—contd.

10 A.M.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the Bill to provide for the levy and collection of an estate duty, as reported by the Select Committee.